

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 209  
368/252/ND/2020

**IN THE MATTER OF:**  
**Dhanjal Electrotech Private Limited**

**...APPELLANT**

**Vs.**

**The Registrar of Companies**

**...RESPONDENT**

**Section**  
**Under Section 252**

**Order delivered on 27.11.2020**  
**(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**  
**For the ROC**  
**For the Income Tax Department**

**:Mr. Anupam Tripathi, CS.**  
**:Ms. Mitika, AROC**  
**:**

**ORDER**

Heard the submissions made by the Authorized Representative of the appellants. AROC is present and sought for a week days' time. Ld. Counsel for the Income Tax Department is present and prayed for some time. 10 days' time has been granted. Now the matter is posted to 10<sup>th</sup> December, 2020.

**-sd-**

**(V.K. Subburaj)**  
**Member (T)**

**-sd-**

**(P.S.N. Prasad)**  
**Member (J)**